

( A )

Mr. Ashok Mohanty  
T. Ratho  
P. R. A. T. I. I. D. S. H.  
TRIPURA

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## CUTTACK BENCH, CUTTACK

O.A/T.A./P.A. No. .... 1492 ..... 1993

149

1993

Abhijit Ray & Mohapatra & others ~~Applicant (s)~~

## Versus

Versus  
Uawan & Indra.com

**Respondent ( s )**

Sr. No	Date	Order with Signature
1	26.3.93	<p><u>M.A.193/93</u></p> <p>Petitioners are permitted to jointly file their application Thus the Misc.application is accordingly disposed of.</p> <p><i>PK</i></p>
		<p><u>O.A.142/93</u></p> <p>It is directed that same steps be taken by OP No.2 fixing the seniority, delivering the call letters to the petitioners a same steps as indicated in the previous orders viz. O.A. No.8/9 etc. etc. be taken by the petitioners in this case within the stipulated period. This order is passed after hearing Mr.Ashok Mohanty, learned counsel for the petitioners and Mr.Ashok Mishra learned Standing Counsel. Thus the original application is accordingly disposed of.</p> <p>Send a copy of this order through a Special Messenger who would carry the order in O.A. Nos.138/93 and 139/93.</p> <p><i>PK</i></p> <p>VICE-CHAIRMAN</p>